

**MADHYA PRADESH STATE JUDICIAL ACADEMY,**  
**HIGH COURT OF M.P., JABALPUR**

**WORKSHOP ON –**  
**KEY ISSUES OF RECENT LAWS RELATING TO CRIME AGAINST WOMEN & CHILDREN AND POCSO ACT, 2012**

**22<sup>nd</sup> December, 2017 (MPSJA, JABALPUR)**

**PROGRAMME**

<b>SESSIONS</b>	<b>TIME</b>	
I	10.00 am to 10.15 am	Inaugural session – Chaired by <b>Shri Arvind Kumar Shukla,</b> <b>Principal Registrar (Jud.),</b> <b>High Court of M.P., Jabalpur</b>
II	10.15 am to 10.30 am	Understanding the issues and problems faced by the Judges dealing with cases relating to Crime against Women & POCSO Act – Moderated By <b>Officers of the Academy</b>
III	10.30 am to 11.00 am	Convergence of Protection of Children from Sexual Offences Act, 2012 with Juvenile Justice (Care & Protection of Children) Act, 2015 – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<i>TEA BREAK (11.00 am to 11.15 am)</i>		
IV	11.15 am to 12.00 noon	Jurisdiction and general introduction to offences under Protection of Children from Sexual Offences Act, 2012 & Trial Procedure – By <b>Shri P. C. Gupta,</b> <b>ADJ, Jabalpur</b>
V	12.00 noon to 1.00 pm	Presumption under the Protection of Children from Sexual Offences Act, 2012 – How to deal with them – By <b>Sanjeev Kalgaonkar,</b> <b>Director In-charge, MPSJA</b>
<i>LUNCH BREAK (1.00 p.m. to 1.45 pm)</i>		
VI	1.45 pm to 2.30 pm	Age determination – Issues and challenges – By <b>Shri Awdhesh Kumar Gupta,</b> <b>Faculty Member (Sr.), MPSJA</b>
<i>TEA BREAK (2.30 pm to 2.45 pm)</i>		
VII	2.45 pm to 3.30 pm	Special provisions relating to women under the Criminal Law (Amendment) Act, 2013 – By <b>Sanjeev Kalgaonkar,</b> <b>Director In-charge, MPSJA</b>
<i>SHORT BREAK (3.30 pm to 3.40 pm)</i>		
VIII	3.40 pm to 4.30 pm	Provisions relating to recording of statement of victim and structural and procedural compliances under the Act – Presentation by <b>Smt. Sangeeta Yadav,</b> <b>Faculty Member (Jr.-I), MPSJA</b> – Chaired by <b>Shri Satyendra Kumar Singh,</b> <b>Principal Registrar (Vig.),</b> <b>High Court of M.P., Jabalpur</b>
	4.30 p.m. onwards	<i>Valedictory Session</i> – Chaired by <b>Shri Satyendra Kumar Singh,</b> <b>Principal Registrar (Vig.),</b> <b>High Court of M.P., Jabalpur</b>

**Note: -**

- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.

**DIRECTOR INCHARGE**